

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6045  
ANSWERED ON:03.05.2010  
UTILIZATION OF FUNDS FOR MGNREGS ADMINISTRATION  
Botcha Lakshmi Smt. Jhansi;Vivekanand Dr. G.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the funds made available and utilized to revamp Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) administration during each of the last three years and the current year, State-wise;
- (b) whether the Government is aware that the funds meant for the purpose remained largely unspent during the said period;
- (c) if so, the name of the States which could not spend even half of the fund support and the reasons therefor; and
- (d) the steps, the Government is taking to develop the administrative set up so that scheme does not suffer?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) & (b): State-wise details are given in the Annexure.

(c): During 2006-07, admissible administrative expenses were 2% of the total expenditure. State Governments of Bihar, Himachal Pradesh and Maharashtra could not spend even half of the admissible amount. During 2007-08, the admissible limit was 4% of the total expenditure. States which could not spend half of the admissible amount were Arunachal Pradesh, Himachal Pradesh, J&K, Punjab, and Sikkim. During 2008-09, the admissible limit was 6% of the total expenditure. States which could not spend half of the admissible amount were Chhattisgarh and Himachal Pradesh and during 2009-10 were J&K, Karnataka, Madhya Pradesh, Rajasthan, Tamil Nadu and Tripura.

(d): In order to develop an administrative set up for effective implementation of Mahatma Gandhi NREGA, the following steps have been taken by the Government.

(i) Instructions have been issued by the Ministry to all States for appointment of dedicated staff at all levels

(ii) Construction of Bharat Nirman Rajiv Gandhi Sewa Kendra (BNRGSK) as Village Knowledge Resource Centre and Gram Panchayat Bhawan at Gram Panchayat level has been included as a permissible activity under the Act.

(iii) A decision has been taken to provide at least one computer in each Gram Panchayat wherever it is not available at present.

(iv) To set up district level Ombudsman for grievance redressal in a time bound manner

(v) Independent monitoring by National Level Monitors and Eminent citizens.